

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 74
ANSWERED ON 25/11/2024**

REHABILITATION UNDER PMAY(U)

74. SHRI RAM CHANDER JANGRA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of beneficiaries who have been provided houses under the Pradhan Mantri Awas Yojana (Urban) (PMAY(U)) so far, the details thereof, State-wise;
- (b) the number of selected households that are still on the waiting list and the time by when they will be provided houses, the details thereof, State-wise;
- (c) plan of Government for rehabilitation of nomadic families living in tents and slums on roadsides and other vacant places in cities and villages; and
- (d) whether any special plan has been formulated for rehabilitation of Gadhia Lohar, Bavari and Gavariya castes originating from Rajasthan, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) : 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. Based on the project proposals submitted by States/UTs, as on 11.11.2024, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.30 lakh have been grounded and 88.02 lakh are completed/delivered to the beneficiaries across the country. Remaining houses are at different stages of construction. State/UT-wise details of houses sanctioned, grounded and completed/delivered as on 11.11.2024 are at **Annexure**. The scheme has been extended till 31.12.2024, except for Credit Linked Subsidy Scheme (CLSS) vertical of the scheme, to complete all the houses sanctioned without changing the funding pattern and implementation methodology.

(b) : PMAY-U is a demand driven scheme and there are no fixed targets under the scheme. States/UTs had assessed the housing demand and selected beneficiaries in their respective jurisdictions based on eligibility criteria defined in the PMAY-U Scheme Guidelines. As per the scheme guidelines of PMAY-U, identification of eligible beneficiaries including families living in tents and slums on roadsides and other vacant places in cities are done by respective States/UTs. After identification of the beneficiaries, States/UTs design project proposals wherein housing demand of all eligible beneficiaries are addressed to saturate their need through the scheme. Based on the proposals received from States/UTs for rehabilitation of such beneficiaries are sanctioned by the Central Sanctioning and Monitoring Committee (CSMC) as per the eligibility criteria of the scheme. States/UTs prepared project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), submitted to the Ministry for consideration of admissible Central Assistance by CSMC. There is no provision of waiting list of beneficiaries under the scheme. The Ministry has sanctioned all the houses proposed by States/UT Governments and there is no demand pending.

(c) & (d): The Ministry has launched PMAY U-2.0 'Housing for All' Mission with effect from 01.09.2024 for assisting additional 1 crore families of urban areas to construct, purchase or rent a house at an affordable cost. As per scheme guidelines of PMAY-U 2.0, preference under the scheme is given to widows, single women, persons with disabilities, senior citizens, transgenders, scheduled castes/ scheduled tribes, minorities and other weaker and vulnerable sections of the society. Special focus is given to safai karmi, street vendors identified under PMSVANidhi and different artisans under PMVishwakarma Scheme, anganwadi workers, building and other construction workers, residents of slums/chawls and other groups identified during operation of PMAY-U 2.0.

State/UT-wise details of houses sanctioned, grounded, completed/delivered since inception under PMAY-U

S. No.	Name of the State/ UT	Physical Progress of Houses (Nos.)		
		Sanctioned	Grounded	Completed/ Delivered
1	Andhra Pradesh	21,37,028	19,46,344	10,01,923
2	Bihar	3,14,477	3,08,289	1,60,875
3	Chhattisgarh	3,02,663	2,85,258	2,44,289
4	Goa	3,146	3,146	3,145
5	Gujarat	10,05,204	9,79,694	9,30,944
6	Haryana	1,15,034	90,403	68,981
7	Himachal Pradesh	12,758	12,640	10,854
8	Jharkhand	2,29,156	2,13,895	1,49,684
9	Karnataka	6,38,121	5,72,305	3,75,948
10	Kerala	1,67,322	1,53,047	1,26,702
11	Madhya Pradesh	9,61,147	9,44,999	8,32,098
12	Maharashtra	13,64,923	10,93,316	8,70,221
13	Odisha	2,03,380	1,85,032	1,53,481
14	Punjab	1,32,235	1,18,192	89,788
15	Rajasthan	3,19,877	2,95,861	2,06,094
16	Tamil Nadu	6,80,347	6,64,336	5,86,679
17	Telangana	2,50,084	2,34,737	2,23,318
18	Uttar Pradesh	17,76,823	17,58,212	16,38,058
19	Uttarakhand	64,391	62,282	36,693
20	West Bengal	6,68,953	6,18,043	4,17,461
Sub-total (States)		11347069	105,40,031	81,27,236
21	Arunachal Pradesh	8,499	8,070	8,062
22	Assam	1,76,643	1,69,018	1,11,909
23	Manipur	56,037	50,395	14,907
24	Meghalaya	4,758	3,992	1,760
25	Mizoram	39,605	39,072	17,257
26	Nagaland	31,860	31,053	25,732
27	Sikkim	316	316	202
28	Tripura	92,854	86,973	74,929
Sub-total (NE States)		4,10,572	3,88,889	2,54,758
29	A&N Islands	376	376	47
30	Chandigarh	1,256	1,256	1,256
31	D&NH and D&D	9,947	9,947	9,230
32	Delhi	29,976	29,976	29,976
33	J&K	47,040	41,920	26,937
34	Ladakh	1,307	991	871
35	Lakshadweep	0	-	-
36	Puducherry	15,995	15,919	10,351
Sub-total (UTs)		1,05,897	1,00,385	78,668
Grand Total		118.64 Lakh	114.30 Lakh*	88.02 Lakh*

* Includes completed (3.41 lakh)/grounded (4.01 lakh) houses of JnNURM during mission period.